

(Schedule)

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations,
FOR THE ATTENTION OF THE CREDITORS OF HERODEX POWER SYSTEMS PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	HERODEX POWER SYSTEMS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	17/08/1995
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of	U51900MH1995PTC091868
5	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO 38, MIDC AREA SATPUR,NASHIK,MAHARASHTRA 422007
6	Insolvency commencement date in respect of corporate debtor	01/10/2019 Order dated 09.09.2019
7	Estimated date of closure of insolvency resolution process	29/03/2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hajari Lal Saini IBBI/IPA-001/IP-P01553/2019-20/12494
9	Address and e-mail of the interim resolution professional, as registered with the Board	704 A wing N.G Sterling,Opp Queen Marry High School Old golden Nest ,Mira Bhayander Road, Mira Road ,Thane-401107 E-mail: cahlsaini@rediffmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 201,2nd floor Shreeji Darshan Opp Prasad Chamber, Opera House Charni Road East Mumbai-400004.Maharashtra . E-mail: cahlsaini82@gmail.com
11	Last date for submission of claims	15/10/2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Herodex Power Systems Private Limited on 09.09.2019

The creditors of Herodex Power Systems Private Limited, are hereby called upon to submit their claims with proof on or before 15-10-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [No. any Class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Hajari Lal Saini

Date and Place :

Registration No.IBBI/IPA-001/IP-P01553/2019-20/12494
03-10-2019, Mumbai

